केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 290/GT/2024 Date: **6th November 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for determination of supplementary tariff on installation of Emission Control Systems at Indira Gandhi Super Thermal Power Project (1500 MW) in compliance of Revised Emission Standards for the period from the respective dates of operation to 31.3.2029.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **13.11.2026**:

a) *Certify that the capital cost claimed does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*

b) *Copy of complete original investment approval for FGD (Board approval dated 12.4.2019) and CM (Board approval dated 14.5.2018) along with detailed cost, original scope of work and RCE, if any. Also submit Form-B strictly as per the format specified by the Commission, with head-wise investment approval.*

c) *The Petitioner to reconcile the claimed hard cost with the approved hard cost vide order dated 7.5.2022 in Petition No. 393/MP/2019, with break-up of GST, price variation, service/ consultancy contracts and other components, and reasons for variation (For CMS and FGD both).*

d) *With respect to the Combustion Modification system, the Petitioner to:*

   i. *Furnish details and justification for the ACE of Rs. 45.45 lakh claimed in 2022-23 under Regulation 24(1)(b) of the 2019 Tariff Regulations.*

   ii. *Clarify the dates of commissioning of CM in Form-Ai (15.1.2020, 31.12.2020, 3.6.2019) vis-à-vis the ODe (17.1.2020, 14.12.2020, 5.6.2019), and submit the Management Certificate for ODe of CM.*

   iii. *Scheduled milestones for each unit as per investment approval and as per the award , actual milestone dates, PERT/ CPM chart, and justification of delay with supporting documents;*

   iv. *Activity-wise details of cost over-run associated with the time over-run, and details of LD recovered from the vendors, if any.*

e) *The actual ODe is 3.5.2024, 27.1.2025 and 21.9.2025 for Unit-I, II and III, and the IDC and IEDC exceed the investment approval provisions. The Petitioner to furnish:*

i. *Scheduled milestones for each unit as per investment approval and as per the award to M/s GE Power India Limited (LoA dated 29.4.2019), actual milestone dates, PERT/ CPM chart, and justification of delay with supporting documents;*

ii. *Activity-wise details of cost over-run associated with the time over-run, and details of LD recovered from the vendors, if any.*

f) *OEM-certified PG test report for the FGD and CM of each unit establishing achievement of the SO2 and NOx norms as per MoEF&CC Notifications dated 7.12.2015 and 19.10.2020, along with monthly CEMS data since ODe.*

g) *Furnish Auditor certified (with UDIN) Form-J, Form-S.*

h) *Editable soft copy of IDC, notional IDC and FERV calculations with links, along with the basis of apportionment of IDC between the amount capitalised.*

i) *A certificate that the rate of interest corresponding to each loan is the actual applicable rate of interest as per the agreed terms of the loan agreement without adjustment of any kind. If otherwise, revised Form-13 considering the actual applicable rate of interest (without considering the impact of sharing benefit towards refinancing).*

j) *The Petitioner has not submitted the requisite information in line with Form 4, 4A, 7, F, G, D, E, I, J, P and R of Annexure-I Part-I of Tariff Regulation 2024 duly supported by an Auditor's Certificate as applicable.*

k) *Computation of O&M expenses under Regulation 36(1)(9) of the 2024 Tariff Regulations on the capital expenditure (excluding IDC and IEDC) on cash basis as on respective ODe, as the claim is computed on hard cost inclusive of un-discharged liabilities.*

2. The Respondents shall file their replies by **20.11.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **27.11.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents